Online Portal for uploading Monthly information relating to pendency of identified & designated Special Court/s and established Special Court dealing with Criminal cases involving Mps/MLAs in the State of Maharashtra and Goa, Dadra and Nagar Haveli

Sr. No.	Name of the District	No. of Courts	Criminal					
			Opening Balance as on 01.03.25	Institution		Disposal		Pendency as on 31.03.25
				Actual	Traf	By Jud/ O. W	Traf	
Aurangabad Region								
1	Ahmednagar	3	8	1	3	0	3	9
2	Aurangabad	6	16	0	1	1	1	15
3	Beed	13	16	0	0	0	0	16
4	Dhule	2	11	0	0	1	0	10
5	Hingoli (Judicial District w.e.f. 22/02/25)	1	4	0	0	0	0	4
6	Jalgaon	7	15	0	0	0	0	15
7	Jalna	2	1	0	0	0	0	1
8	Latur	1	1	0	0	0	0	1
9	Nanded	7	4	0	0	0	0	4
10	Nandurbar	4	6	0	0	0	0	6
11	Osmanabad	2	2	0	0	0	0	2
12	Parbhani	6	29	2	0	0	0	31
Total		**54**	**113**	**3**	**4**	**2**	**4**	**114**
Nagpur Region								
1	Akola	2	8	0	0	0	0	8
2	Amravati	10	15	0	0	0	0	15
3	Bhandara	2	4	0	0	0	0	4
4	Buldhana	2	7	1	0	0	0	8
5	Chandrapur	2	4	0	0	0	0	4
6	Gadchiroli	2	0	0	0	0	0	0
7	Gondia	1	4	0	0	1	0	3
8	Nagpur	1	12	1	1	0	1	13
9	Wardha	5	2	1	0	0	0	3
10	Washim	8	0	0	0	0	0	0
11	Yavatmal	3	10	0	0	2	0	8
Total		**38**	**66**	**3**	**1**	**3**	**1**	**66**
Bombay Region								
1	Kolhapur	7	15	0	0	1	0	14
2	Nashik	9	19	2	1	4	0	18
3	Pune	11	32	0	0	0	0	32
4	Raigad-Alibag	2	9	0	0	0	0	9
5	Ratnagiri	6	14	0	0	0	0	14
6	Sangli	6	6	1	0	1	0	6
7	Satara	6	7	0	0	2	0	5
8	Sindhudurg at Oros	5	14	0	0	0	0	14
9	Solapur	14	31	0	0	1	0	30
10	Thane	19	32	3	0	0	0	35
11	City Civil and Sessions Court	2	30	1	0	0	0	31
12	Chief Judicial Magistrate, Mumbai	2	23	0	0	2	0	21
	Chief Judicial Magistrate, Mumbai (Special Court)	1	15	0	0	0	0	15
Total		**90**	**247**	**7**	**1**	**11**	**0**	**244**
Goa								
North Goa								
1	Panaji	1	3	0	0	0	0	3
2	Mapuca	2	10	1	0	0	0	11
South Goa								
1	Madgaon (Margao)	2	9	0	0	2	0	7
Total		**5**	**22**	**1**	**0**	**2**	**0**	**21**
U.T. of Daman and Dadra & Nagar Haveli								
1	Daman	1	9	0	0	0	0	9
2	Silvassa	1	1	0	0	0	0	1
Total		**2**	**10**	**0**	**0**	**0**	**0**	**10**
Grand Total		**189**	**458**	**14**	**6**	**18**	**5**	**455**

District wise information about pending Criminal Cases against MPs/MLAs in the State of Maharashtra, Goa and Union Territories of the Dadra and Nagar Haveli at Silvassa as on 31.03.2025

Aurangabad Region						
1. Ahmednagar						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Ahmednagar	District Judge-01 & Addl. Sessions Judge, Ahmednagar.	Criminal Revision No. 15/2024	397 of Cr.P.C	07/02/2024	Appearance
2			Criminal Appeal No.4/2021	420, 386, 506(2) rw 34 of IPC & 3/30 of Arms Act	Appeal filed on 01/02/2021	Argument
3			Criminal Appeal No. 14/2021	420, 386, 506(2) rw 34 of IPC & 3/30 of Arms Act	Appeal filed on 08/03/2021	Argument
4		District Judge-02 & Addl. SJ, Ahmednagar	Session Case No.162/2022	353, 332, 336, 337, 452,143,147,148 of IPC & 120(b)37(1)(3),135 Bombay Police Act, 3,7 Prevention	19/09/18	Appearance
5			Session Case 155/2024 Old No. RCC 904/2020	143, 147, 148, 149, 353, 332, 324, 323, 427 of IPC 37(1)(3)/135 Bombay Police Act	03/12/20	Charge
6			Session Case 345/2023 Old No.RCC 400/2023	143, 353, 447, 430 IPC & Bombay Police Act 120B, 37(1),(3), 135	18/10/2023	Appearance
7			Criminal Appeal No. 118/2016	u/s 378 of CRPC	09/06/16	Argument
8		6th Jt. C.J.S.D & Addl C.J.M. Ahmednagar	R.C.C. No. 714/2016	409, 108, 420, 418, 34 of IPC	07/11/2016	High Court Stayed (High Court of Judicature at Bombay Bench at Aurangabad. Criminal Writ Petition No.1547/2022. Interim relief to continue till next date)
9			Cri. M.A. 153/2025	BNSS 175(3)	17/02/2025	Report

2. Aurangabad						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Aurangabad	District Judge-03 & Addl. Sessions Judge, Aurangabad.	S.C. 531/2019	147, 148, 149, 435, 336, 427, 323, 504 of IPC.	22/08/19	Evidence Part Heard
2			S.C. 41/2022	353, 332, 143, 147, 149, 188, 269, 270 of IPC.	24/01/22	Evidence Part Heard
3			S.C. 428/2023	353, 332, 341,114, 143, 147, 149, 427, 323, 506 of IPC	24/07/23	Evidence
4			Cri. M.A. 405/2024	Protection of Women from Domestic Violence Act 29, 12	30/08/24	Hearing
5	Aurangabad	4th Additional Chief Judicial Magistrate, Aurangabad.	S.C.C. 1219/2024	143 IPC 135 Maharashtra Police Act	20/01/24	Summons Ready
6			R.C.C. 357/2024	353, 341, 188, 109, 143, 147, 149 of IPC, 135 MP Act.	02/02/24	BW Unready
7			S.C.C. 4350/2024	135 Maharashtra Police Act.	07/03/24	Appearance
8			S.C.C. 4351/2024	135 Maharashtra Police Act.	07/03/24	Appearance
9			Cri.M.A. 762/2024 is registered as RCC 482/2025	295(a) IPC	24/11/23	Awaiting Summons
10			S.C.C. 15467/2024	135 Maharashtra Police Act 143, 149, 341, 188	16/08/24	Filing say on Exhibit unready
11			S.C.C. 1179/2024	135 Maharashtra Police Act 143, 149, 341, 188	16/01/25	Awaiting Summons
12	Ta. Gangapur, Dist. Aurangabad	District Judge-01 & Addl. SJ, Gangapur.	Spl Case ACB No.18/2012 registered as Spl. Case ACB No. 34/2025	420, 465, 468, 471, 120 B, 34 of IPC, 13-1 D PC Act.	30/12/02	Evidence Part Heard
13	Ta. Sillod Dist. Aurangabad	Jt. CJJD & JMFC, Sillod, Dist. Aurangabad	R.C.C. 28/2018	143, 147, 149, 323, 352, 447, 504, 506 of IPC, 135 MPA	19/01/18	(Evidence) Stayed by Hon'ble High Court Bench at Aurangabad, as per Interim Order
14			S.C.C. 84/2018	295(a) IPC	19/01/18	Evidence
15			Cri. M.A. 581/2021 Is converted in R.C.C. 43/2023 Is converted in S.C.C. 461/2023	200 IPC 199, 200, 420, 34, 125 A	11/11/21	Appearance of Accused No.01

3. Beed						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Beed	District Judge-2 & ASJ, Beed	Spl. ACB 02/2018	420, 406, 409 IPC & 146b, 147b of Co-opp Act 13(1) (C) (D) 13 (2) of ACB Act	2018	Appearance
2			Spl. ACB 10/2018	420, 406, 409, 418, 120b, 411, 409, 34 IPC & 13(1)(c) (D),13(2) of ACB Act & Sec. 3 of MPID Act.	2018	Charge
3			Spl. ACB 04/2018	420, 406, 409, 467, 468, 34 IPC & 13(1) (c)(D),13(2) of ACB Act & 3 of MPID Act.	2018	Argument on Exhibit
4			Spl. ACB 16/2018	420, 409, 418, 468, 471, 34 IPC & 13(1) (c)(D),13(2) of ACB Act & 3 of MPID Act.	2018	Appearance
5			Spl. ACB 05/2018	420, 409, 418, 120b, 411, 101, 34 IPC & 13(1)(c)(D), 13(2) of ACB Act & 3 of MPID Act.	2018	Argument on Exhibit
6			Sessions Case 80/2020	U/sec. 353 IPC	2020	Evidence
7			Spl. ACB 03/2018	420, 409, 406, 34 IPC & 146(B), 147(B) Maharashtra Co-operative Act	2018	NBW Ready
8			S.C. 128/2022	147,148,149,353,186, 149,IPC & 131,132,135(4),136 Representation of the People Act,30,31,36 MZPPS Act & 135 Bombay Police Act.	2022	Appearance
9		4th Jt. Civil Judge S.D. , Beed	Summary Cases No. 104/2022	U/s 188,279,270 of IPC	2022	Awaiting Warrant
10	Ambajogai (Taluka)	District Judge-2 & A. S. J., Ambajogai.	Spl. ACB 08/2018	420, 406, 409, 418, 34 of IPC & 3(1),13(2) of the Prevention of Corruption Act.	2018	Matter is stayed by H.C. Aurangabad in Cri. Revision No.118/2023
11			Cri. M. A. 19/2018	Property Attachment	2018	Say/Hearing on Exhibit_Ready
12	Kaij (Taluka)	Civil Judge J. D. Kaij	Regular Cri. Case No 186/2014	3(3) Sugar Control order 1966 & 3, 10 of E.C. Act	2014	Stayed by Hon'ble High Court
13			Regular Cri. Case No 93/2021	U/s 505 (2) 34 of IPC	2021	Evidence
14			Regular Cri. Case No 203/2020	199, 200, 420, 466, 467, 468, 471, 477, 34 IPC	2020	Evidence Part Heard
15	Parali (Taluka)	Civil Judge J. D. Parali	Summary Case No 696/2020	U/s 143, 188, 269, 270, 271, Of IPC & 51(B) Disaster Management Act	2020	Awaiting Summon
16	Ashti (Taluka)	Jt. Civil Judge J. D., Ashti	Regular Cri. Case No 141/2022	143, 147, 148, 149, 427, 448, 504, 506 IPC	2022	Charge

4. Dhule						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Dhule	District Judge-4 & Addl. Sessions Judge, Dhule	Spl. Case No. 114/2019	ACB 13(1)(c) 13(1)(c/d) 406, 420, 464, 465, 468 of IPC	2019	Filing of say on Exhibit
2			S.C.No. 216/22	353, 143 IPC	2008	N.B.W.
3		2nd Jt. CJJD & JMFC Dhule	R.C.C. No. 416/2015	171(g), 177, 181 IPC	2015	Evidence Part Heard
4			R.C.C. No. 845/2010	U/s 143, 147, 148, 552 of IPC	2010	Steps Unready
5			S.T.C.C. No. 2200/2018	292, 500, 509 r/w 34	2018	N.B.W.
6			S.T.C.C. No. 1547/2019	143, 147, 149 IPC	2019	Evidence Part heard
7			S.T.C.C. No. 1283/2015	125 A	2015	Argument
8			Cri. M.A. 492/2023	341, 406, 409, 420, 467, 468, 120(B) of IPC	2023	Argument on Exh___
9			S.T.C.C. No. 1348/2023	153B, (C) , 500, 502(2) of IPC	2023	Awaiting Summons
10			R.C.C. No. 250/2024	420, 468, 471, 447, 120b, 34	2024	N.B.W. Unready

5. Hingoli (Judicial District w.e.f. 22/02/2025)						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Basmat	Jt. CJJD & JMFC, Basamat	SCC 378/ 2009	171(H) IPC, 133 of Representation of People Act & Sec. 66 r.w. 192 of M.V. Act.	2009	Accused No. 9 for charge framed evidence adoption process. Stat.u/s 313 of CRPC record case is pending for accused No. 6,7,14.
			SCC 452/2022	188, 171F of IPC	2022	Hearing on discharge application.
			RCC 76/2017	295(A), 501, 502, 34 of IPC	2017	Discharge App. Of accused No. 2 to 4 & say for exh. 15
			RCC 284/2024	294, 499, 500 IPC	2020	Evidence pard heard

6. Jalgaon						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Jalgaon	District Judge-2 & Addl. Sessions Judge, Jalgaon	Session case No.24/19	143, 147, 148, 149, 313, 354, 395, 294, 506 of IPC	2019	Argument
2			Session case No.64/22	353, 332, 143, 147, 149, 351, 294, 269,188, 427 of IPC, B.P.A. 135, Disaster Management Act 51, 52, 53, 54, 55, 56, 57, 58, 59, 60.	2022	Evidence
3		3rd Jt C.J.J.D. & J.M.F.C., Jalgaon	SCC 3297/2021	IPC 188/269, B.P.Act 37/1/3, 135	2021	Plea/Particulars
4			SCC 2973/2020	IPC 188/269, DISASTER MANAGEMENT ACT 56, Bombay Police Act 135	2020	Plea/Particulars
5	Bhusawal	District Judge-2 & Addl. Sessions Judge, Bhusawal	Session case No.24/23	353, 504, 506 of I.P.C.	2023	Charge
6		4th Jt. C.J.J.D. & J.M.F.C., Bhusawal	RCC 156/17	324, 427 of IPC	2017	N.B.W. Unready
7			SCC 1165/20	188, 269 Disaster Management Act, 2005, 51 (b), B.P.Act 1951 u/s.37(1)(3) of 135	2020	Awaiting Summons
8			SCC 744/21	188, 269 Disaster Management Act, 2005, 51 (b), B.P.Act 1951 u/s.37(1)(3) of 135	2021	Evidence (PH)

9	Yawal	C.J.J.D. & J.M.F.C., Yawal	RCC 148/14	201(b), 406, 408, 409, 419, 420, 467, 471, 477(a), 201, 34 of IPC	2014	Stayed (Pre-cognizance) Argument Bombay High Court, Bench A'bad (WP. No.389/16)
10	Amalner	Jt .C.J.J.D. & J.M.F.C., Amalner	RCC 166/14	420, 408, 468, 471, 477(A), 120(B), 34 IPC	2014	Statement U/s. 313 of Cr.P.C.
11	Chalisgaon	3rd Jt. C.J.J.D. & J.M.F.C., Chalisgaon	SCC 386/21	269, 270, 341 of IPC, COVID 20, Disast.Mgmt. 51(3), B.P.Act 37(1)(3), 135 Contagious Disease Act 2, 3, 4	2021	N.B.W. Unready
12			SCC 42/21	143, 145, 149, 269, 270, 341 of IPC & B.P.Act 37(1)(A), 135	2021	Awaiting Summons
13			SCC 542/20	143, 145, 269, 270, 341 of IPC & B.P.A.37(1)(3), 135	2020	Awaiting Summons
14			SCC 37/22	143, 188, 269, 270, 289, 34 of IPC & B.P.A.37(1)(3),135	2022	Awaiting Summons
15			SCC 272/23	188 of I.P.C. Sec 51/B Disaster Management Act, sec 37 and 135 of B.P.Act	2023	Awaiting Summons

7. Jalna						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Jalna	District Judge-1 & Additional Sessions Judge, Jalna	Sessions Case 262/2023	143, 147, 188, 447 IPC with 135 of Maharashtra Police Act and 11 of Maharashtra State Prevention of Desecration of Statute Act, 1997	2023	1 Witness was examined. Case posted for Statement u/s. 313 of CRPC.

8. Latur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Latur	District Judge-1 & A.S.J. & Special Judge, Latur	Spl.Case (ACB/CBI) No 12/15	Under Sec. 13(2)r/w. 13(1)(d) of Prevention of Corruption Act, 1988 and U/sec. 120(B) r/w. 420, 467, 468, 471 I.P.C.	01.07.2015	In Spl. C. ACB No. 12/2015 Criminal Revision Petition No. 173/2013 is pending before Hon'ble High Court Bench at Aurangabad and directions are given not to frame charge against accused. Now the matters is pending for framing of charge against accused.

9. Nanded						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Nanded	Jt. CJJD & JMFC, Nanded.	RCC No. 532/2011.	171, 188, 505, 425, 426, 433 of IPC, 1, 133, 36, 134 of Bombay Police Act, 133 Cr.P.C.	2011	B/W Unready
2	Biloli	Ad-hoc District Judge-1 & ASJ, Biloli.	S.C. No. 07/2024	353, 324, 332, 336, 337, 323, 504, 506, 109 & 34 of IPC.	2024	Hearing before charge
			Spl. Case 1/2024	506 IPC 3(1) (r) (S) (W) Atrocities Act	2024	List of Witness
3	Ardhapur	CJJD & JMFC, Ardhapur.	RCC No. 17/2021.	295(A), 298 IPC	2021	Appearance

10. Nandurbar						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Nandurbar	Chief Judicial Magistrate, Nandurbar	RCC No. 115/2015	409, 420, 467, 468, 471, 34, 114	2015	Matter is Separate trial for some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
2			RCC No. 124/2015	409, 420, 467, 468, 471, 34, 114	2015	Matter is Separate trial for some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
3			RCC No. 47/2017	409, 420, 467, 468, 471, 34, 114	2017	Matter is Separate trial for some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
4			RCC No. 79/2017	409, 420, 467, 468, 471, 34, 114	2017	Matter is Separate trial for some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
5			RCC No. 78/2018	409, 420, 467, 468, 471, 34, 114	2018	Matter is Separate trial for some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused
6			RCC No. 96/2019	409, 420, 467, 468, 471, 34	2019	Matter is Separate trial for some accused (Evidence Part Heard) & Matter is awaiting NBW for other remaining accused

11. Osmanabad						
Sr. No.	Name of District / Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filling	Stage of Proceedings
			Case No.	Sections		
1	Dharashiv (Osmanabad)	District Judge-1 and Additional Sessions Judge, Dharashiv (Osmanabad)	Sessions Case No. 85/2022	306, 406, 409, 420, 120(b), 34 of Indian Penal Code	2022	Stayed
2		2nd Joint Civil Judge Senior Division and Additional Chief Judicial Magistrate, Dharashiv (Osmanabad)	Regular Criminal Case No. 398/2002	218, 406, 409, 420, 467, 471, 120(b), 34 of Indian Penal Code	2002	Stayed

12. Parbhani						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Parbhani	Jt. CJSD & Addl. CJM Parbhani	RCC 158/ 2012	420, 467 468, 471 409, 120 B,34 IPC	2012	Evidence P/H
2			RCC 64/ 2019	420, 423, 465, 466, 467, 468, 471, 34 120B	2019	B.W. Unready
3			RCC 336/ 2019	420, 468, 471, 120B	2019	Order on Exhibit
4			SCC 1969/ 2019	143, 188, 68, 135, 140 IPC	2019	Evidence P/H
5			SCC 1220/ 2020	241, 149 188, 269 135 IPC 51B	2020	N.B.W. Ready
6			SCC 549/ 2020	143, 188, 135 IPC	2020	Evidence P/H
7			SCC No. 339/2021	188, 269 IPC 51(b)	2021	N.B.W. Ready
8			SCCNo. 383/ 2021	188, 269 IPC 51(b)	2021	N.B.W. Ready
9			SCCNo. 713/ 2021	188, 268 IPC 51(b)	2021	Appearance
10			SCCNo. 712/ 2021	188, 269, 135 IPC 51(b)	2021	Evidence
11			SCCNo.1348/ 2021	188, 269 IPC	2021	Evidence P/H
12			SCC 230/ 2022	294, 504, 506	2022	Evidence P/H
13			SCC 674/ 2022	269, 270 IPC	2022	Evidence P/H
14			SCC 729/ 2022	188, 269. 51 (B)113, 135	2022	Evidence P/H
15			SCC 730/ 2022	269, 270, 51 (B)113, 135	2022	Appearance
16			SCC 1126/ 2022	269, 270 IPC	2022	Evidence P/H
17			SCC 1283/2022	188, 269, 270 IPC	2022	B.W. Unready
18			SCC 920/ 2023	188, 135	2023	Evidence
19			SCC 2597/ 2023	188, 269, 270 IPC 135	2023	Appearance
20			SCC 1776/2024	499, 500, 501, 34 of IPC	2024	Argument on Exhibit
21			SCC 318/2025	171 (H), 188	2025	Appearance
22			SCC 859/2021	188,269,3,135 IPC 51 (b)	2021	Report
23	Gangakhed	District Judge-1 & Addl. Sessions Judge Gangakhed	S.T.No 41/ 2020	395, 147, 149, 451 452, 504, 506 IPC 3/25 Arms	2020	Awaiting Proclomation of Accd. no.1 & 3
24			S.T.No. 42/ 2020	143, 147, 149, 353, 332, 336, 341, 427 IPC	2020	Awaiting Proclamation of Accused nos. 3,9,11,27,37
25			S.T.No. 44/ 2020	143, 149, 353, 341 IPC	2020	Evidence
26	Jintur	CJJD & JMFC, Jintur	SCC 656/ 2019	188, 336, 283, 287, 34 IPC	2019	Evidence P/H
27			SCC 309/2022	188, 269, 270, 283 IPC	2022	Appearance
28			SSC 636/2018	143, 147, 183	2018	Evidence
29			SSC 106/2022	188, 269, 270, 271, IPC	2022	Appearance
30			SSC 417/2022	143, 147, 149	2022	Appearance
31	Purna	2nd Jt. CJJD & JMFC	SCC 533/ 2024	147,174(a) of Railway Act	2024	Appearance

Nagpur Region						
1. Akola						
Sr. No.	Name of District / Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	State of Proceedings.
			Case No.	Sections		
1	Akola	District Judge-1 & A.S.J., Akola	Spl ACB 125/20	U/s. Prevention of Corruption Act 1988 U/s.13(1)(E) r/w (2),109 IPC	2016	Awaiting Warrant
2		Jt. Civil Judge (Jr.Dn.) & J.M.F.C., Akola	RCC.991/18	U/s 420, 461, 464, 471, 472, 107, 120 (d) of IPC	2017	Evidence
3			Old No. SCC 929/22 (In Akot, Dist. Akola Court) New No. SCC 4023/22 (In Akola Court after transfer of matter after creation of special court)	U/s 143, 188, 269, 270 IPC, 3 साथीचे रोग	2022	Return Summons
4			SCC. 3166/2024	U/s 188, 135 of IPC	2024	Return Summons
5			SCC. 3292/2024	U/s 188 of IPC & U/s 134 of Bombay Police Act	2024	Return Summons
6			SCC. 3293/2024	U/s 188 of IPC & U/s 134 of Bombay Police Act	2024	Return Summons
7			SCC. 1032/2024	U/s 188 of IPC & U/s 135 of Bombay Police Act	2024	Return Summons
8			SCC. No.6454/2024 (Old No. MCC 1031/2024)	U/s 188 of IPC & U/s 135 of Bombay Police Act	2024	Return Summons

2. Amravati						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**No. of Subject Cases Pending**		**Year of Filing**	**State of Proceedings.**
			Case No.	**Sections**		
1	Amravati	15th Jt. Civil Judge (Sr.Dn.) & Addl. CJM, Amravati	S.C.C. 79/2024	U/s 294 , 34 IPC	03.01.2024	Evidence
2			S.C.C. 147/2024	U/s 188, 269, 270, 271 IPC, 135 B.P. Act	09.01.2024	Awaiting Summons
3			S.C.C. 715/2024	135 B P Act	16.02.2024	Evidence
4			S.C.C. 901/2024	188, 269, 270, 271, 291 of IPC 135 B.P.Act	28.02.2024	Awaiting Summons
5			R.C.C. 1120/2024	143, 149, 427, 452, 186 of IPC	02.08.2024	Awaiting Summons
6			S.C.C. 2784/2024	143, ,188 of IPC 135 Maharashtra Police Act	02.08.2024	Evidence
7			S.C.C. 537/2025	188, 269, 270, 271, 291, 341 IPC	21.01.2025	Awaiting Summons
8	Achalpur	District Judge – 2 & ASJ, Achalpur	S. T. 91/2017	Sec 3 Damage to Public Property Act 135 B P Act	26.03.2007	Notice
9			S. T. 92/2017	143, 3, 4 Property Act	26.03.2007	Notice
10			S. T. 96/2018	353, 294, 506 IPC	16.08.2014	Evidence Part Heard
11			S. T. 76/2018	353, 143 IPC	29.09.2014	Evidence
12			S. T. 43/2022	147, 148, 149, 307, 336, 353, 332, 109, 427 IPC, 3 Property Act	11.03.2022	Evidence
13	Morshi	CJJD & JMFC, Morshi	S.C.C. No. 659/2022	188, 269, IPC,	04.08.2022	Appearance
14			S.C.C. No. 608/2022	135 B P Act	21.07.2022	Appearance
15			S.C.C. No. 769/2022	341, 188, 186, 149, 143 IPC	23.08.2022	Appearance

3. Bhandara						
Sr. No	Name of District/ Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	Stage of Proceedings
			Case No.	Sections		
1	Bhandara	District Judge-2 & Additional Sessions, Judge, Bhandara	Sessions Case No. 10/2017	Under Sections 366, 376(2)(n), 323, 504, 506, 341 of IPC, read with Sections 3, 25 of Indian Arms Act.	2017	Stayed by Hon'ble High Court
2			Sessions Case No. 11/2022	Under Sections 353, 354, 294, 504, 506, 143, 147, 149, of IPC, read with Section 135 of Maharashtra Police Act.	2022	Order on Exh.
3	Bhandara	Chief Judicial Magistrate, Bhandara	Regular Criminal Case No. 95/2018	Under Sections 406, 409, 420, 465, 467, 468, 471, 120(B), 109, 34 of IPC.	2018	Evidence Part Heard
4			Regular Criminal Case No. 269/2022	U/s 171(b)(1), 171(e), 143, 147, 148, 149, 325, 324, 342 of IPC	2022	Evidence

4. Buldhana						
Sr. No	Name of District/ Taluka	Name of the Court	No. of Subject Cases Pending		Year of Filing	Stage of Proceedings
			Case No.	Sections		
1	Buldhana	District Judge-1 & Addl.S.J., Buldana	S.T. No. 04/2013	143, 147, 148, 149, 307, 504, 506 IPC 4, 25 Arms Act. 135 B.P. Act	2013	Evidence
2			S.T. No. 38/2018	307, 323, 341, 143, 144, 147, 148, 149, 109, 120-b IPC, 4,25 Arms Act	2018	Hearing on Discharge Application
3			Cril. Rev. No. 13/2021	138 N.I. Act Revision against Issue process	2021	Notice
4			Cril. Rev. No. 14/2021	138 N.I. Act Revision against Issue process	2021	Notice
5			Spl. C. No. 40/2021	143, 147, 148, 149, 353 I.P.C.	2021	Order on Exhibit
6	Buldhana	C.J.J.D. & J.M.F.C., Chikhali	R.C.C. No. 212/2021	U/Sec. 143, 147, 148, 149, 160, 188, 269, 270 of I.P.C. Epidemic Act. 3, 136 of Mah. Police Act, Disaster Management Act.7, Cril. Amendment Act	2021	Awaiting Warrant
7			S.C.C. No. 2022/2023	U/Sec. 341 of I.P.C. & 135 of B.P. Act.	2023	Evidence
8			SCC No. 402/2025	U/Sec. 188,270 of IPC R/w 3 Epedimic Act Sec.135 of Mah. Police Act, Dissaster Management Act 51	2025	Awaiting Summons

5. Chandrapur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Chandrapur	Joint Civil Judge (Sr. Dn.) & Addl. C.J.M., Chandrapur	S C.C. No. 2036/2016	143 of IPC, 135 B.P. Act	2016	Order
2			SCC No. 458/2022	186, 187, 188 of IPC, 37(1)(3), 135 B.P.Act	2022	Order
3		Joint Civil Judge (Jr.Dn.) and Judicial Magistrate First Class, Chandrapur	SCC No. 34/2021 (old case No. 694/2020)	341, 294, 506, 143, 171(c), 171(F) of IPC & 135 B.P. Act	2020	Evidence
4			SCC No. 1911/2021	143, 188, 269, 270 of IPC & 135 B. P. Act.	2021	Evidence

6. Gadchiroli						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Gadchiroli	Joint Civil Judge, Junior Division and JMFC	NIL	NIL	NIL	NIL
2		Civil Judge, (Jr. Dn.) & JMFC, Kurkheda	NIL	NIL	NIL	NIL

7. Gondia						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Gondia	Jt. C. J. S. D. & Addl. C. J. M., Gondia.	Sum. C. No. 138/2023 (Old No. Sum. C. No. 286/2022 , Old No. Sum. C. No. 1791/2020)	123 Representation of the People Act	14/12/2020	Judgment
2			Sum C. No. 142/2023 (Old No. Sum C. No. 843/2022 ,Old No. 1323/ 2022)	341, 143, 269 IPC and Section 2 and 3 of Epidemic Diseases Act, 1897 and Section 135 Maharashtra Police Act and Section 11 of the Maharashtra Covid-19 Regulation.	02/11/22	Statement u/s 313 of Cr.P.C.
3			Sum C. No. 965/2023 (Old No. Sum. C. No. 454/2022)	143, 269, 270 IPC section 2 and 4 of the Epidemic Prevention Diseases Act 1897 and Section 135 of Maharashtra Police Act,	03/10/22	Judgment

8. Nagpur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Nagpur	JMFC, Court No. 5, Nagpur.	No.SCC 15254/18	200, 125(A) Crpc	03/07/18	Awaiting (R & P)
2			SCC No. 321129/2011	341, 34, IPC. 135 BP Act	06/09/11	Evidence
3			SCC-5687/2022	188, 270 IPC, r/w 135, r/w 3, r/w 51b	17/03/22	Evidence
4			SCC-20189/2019	171(c), 171(f) IPC	01/08/19	Awaiting Summon
5			SCC 11099/2022	180, 270, IPC, 135	02/06/22	Compliance
6			SCC 302204/2006	143, 431, 427 IPC	27/01/06	Evidence
7			SCC 19079/2022	188, 269, 270 IPC, 135	04/10/22	Awaiting Summons
8			SCC 8284/2022	143. 341.188.270 IPC, 51(b), 3,135	19/04/22	Awaiting Summons
9			SCC 6380/2024	188, 171F, IPC 135	20/05/24	First Order
10			SCC 6381/2024	188, 171F, IPC 135	20/05/24	First Order
11			SCC 612/2025	188, 270 IPC, 135	09/10/21	Argument
12			RCC 4517/2024	199, 200, 420 IPC	24/12/24	Awaiting Summons
13			RCC 2269/2017	325,294,506,143,149, IPC BP Act	06/07/17	BW Unready

9. Wardha						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Wardha	District Judge-1 & A.S.J., Hinganghat	S.T. 47/2022	353, 143, 147, 149, 332, 34 of IPC	2022	Evidence
2		2nd Jt. JMFC, Wardha	SCC 3367/2021	188, 269, 51(B), 2, 3, 4 of IPC	2021	Reply/Say
3		DJ-5 & ASJ, Wardha.	S.T. 169/2019	353,332,143,147,149, 186,504,34 of IPC	2019	Hearing

10. Washim						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	NIL					

11. Yavatmal						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Yavatmal	C.J.M., Yavatmal	R.C.C. No. 49/2008	143, 149, 341 IPC	2008	Return of Warrant
2			R.C.C. No. 406/2011	420, 468, 120 IPC	2011	Reply/Say
3	Wani	Jt. C.J.J.D. & J.M.F.C., Wani	S.C.C. No. 135/2016	135 B.P. Act	2016	Return of Warrant
4			S.C.C. No. 2107/ 2017	135 B.P. Act	2017	Return of Warrant
5			R.C.C. No. 102/2020	147, 148, 149, 452 I.P.C.	2020	Argument
6			R.C.C. No. 126/2020	147, 148, 149, 452 I.P.C.	2020	Argument
7	Mahagaon	CJJD & JMFC, Mahagaon	S. C. C. No. 118/2020	U/s. 135 of B. P. Act.	2020	Evidence
8			R.C.C. No.139/2024	U/s. 143, 341, 447, 448, 449, 500, 503, 504, 506, 109, 120(d), 511 R/w 149 I.P.C.	2024	Return of Summons

Bombay Region						
1. Kolhapur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Kolhapur	District & Additional Sessions Judge 2, Kolhapur	S.C. No. 154/2017	U/s 3, 4 & 7 of Preventiion of Damage Public Property & u/s 37(1)a to 37(3) & 135 of B. P. Act, 143, 147, 148, 149, 307, 302, 395, 336, 353, 332, 324, 323, 435, 341, 427, 109, 120(b), 414, 411 of IPC	02/12/14	Evidence
2			Session Case 256/2022	353, 341 of IPC and 7 of Prevention of Damage to Public Property Act, 135 of Bombay Police Act.	15/05/10	Charge
3			Session Case 331/2022	143, 147, 148, 149, 353, 323, 447, 188, 269, 270, 291 of I.P.C. , 51B of Disaster Management Act, 11 of Epidemic Diseases Act.	08/12/22	Charge
4			Session Case 323/2022	Sec 3 & 7 of Prevention of Damage to Public Property Act, , u/s 135 of Bombay Police Act, u/s 3,25(1)(a),29,29(a) of Arms Act, 109,143,147,148,149, 336, 341, 353, 427, 435 ,34 of I.P.C.	03/04/2013	Evidence
5	Kolhapur	Joint Civil Judge, Senior Division & Additional Chief Judicial Magistrate, Kolhapur.	R.C.C. 160/04	45 A r.w.Sec. 25/26 of Water Pollution Act, 1974 & U/s 39 r/w sec 21 of the Air (Prevention and Control Pollution Act, 1981)	13/02/08	High Court Stayed W.P. No. 1450/2008
6			S.C.C. 455/09	143,149,341 of I.P.C. & Bombay Police Act Sec. 135	19/01/09	Statement U/s. 313 of Cr.P.C.
7			S.C.C. 7465/22	143, 148, 149, 341 of I.P.C.	23/12/2022	Argument
8			SSC 4793/22	188, 269, 270, 34, of I.P.C	16/08/2022	Argument

9	Ichalkaranji	3rd Jt. Civil Judge Jr. Dn., & J.M.F.C., Ichalkaranji.	Cri. M.A.No. 253/2017	417,420 of I.P.C.	12/07/2017 (Pvt. Complaint Filed)	Argument on C.R.P.C. 156(3) report
10	Jaysingpur	2nd Jt. Civil Judge Jr. Dn., & J.M.F.C., Jaysingpur.	S.C.C. 455/2012	500, 501, 34 of I.P.C.	15/09/2009	Part Heard
11	Peth-Vadgaon	Civil Judge Jr. Dn., & J.M.F.C., Peth-Vadgaon.	R.C.C. 34/2013	109, 143, 147, 148, 149, 323, 427, 435, 34 of I.P.C. & u/s 37(1) A to F, 37(3), 135 of Bombay Police Act	07/03/2013	Evidence Part-Heard
12			S.C.C. 1038/2019	188 of I.P.C. & Public Representation Act 125	05/09/2019	Evidence Part-Heard
13			SSC 660/2023	188, 269, 270, 34 B of I.P.C.	24/08/2023	Awaiting Summons
14	Panhala	Jt. Civil Judge Jr. Dn., & J.M.F.C., Panhala.	Cri. M.A.No. 135/2018	U/s 415, 417,420 of I.P.C.	13/12/2018	Hearing on CR.P.C. 202 report

2. Nashik						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Nashik	District Judge-1 & Addl. Sess. Judge Nashik	Special Atrocities Case No. 08/2018	353, 354, 504, 506, 509	09/03/18	Argument on discharge application Exh.8
2			Criminal Revision No. 76/2024	Mumbai Police Act 142	10/04/24	Argument
3			Criminal Appeal No. 48/2025	IPC 420, 465, 468, 471, 474	24/02/25	Awaiting for R & P and order on stay application to conviction
4	Niphad	District Judge -2 & ASJ, Niphad	Criminal Revision No 33/21	u/s 143,427,of IPC u/s 37(1) (3)/ 135 of Mah. Police Act.	31/07/21	Argument
5	Nashik	11th Joint CJSD & Add. CJM. Nashik.	SCC No. 1229/2012	BPA 142	07/05/12	Stayed by District Court dt. 12.04.24
6			SCC 5993/2021	IPC 143, 341, 269, 270 & MP Act 135	21/01/21	Argument on Exh Unready
7			SCC 4331/2024	IPC 499,504	13/11/24	Notice Unready
8			SCC 4109/2021	IPC 188,269,270	21/05/21	Unready
9	Pimpalgaon (B) Dist.Nasik	Civil Judge J. D. & JMFC, Pimpalgaon (B)	RCC 58/2016	406, 408, 409 of IPC	17/05/16	Statement U/s 313 of Cr. P. C.
10			RCC 08/2011	107, 108, 115, 119, 307	02/01/11	Non-Bailable Warrant
11	Nashik-Road, Dist.Nashik	5th Jt. CJJD & JMFC, Nashik Road	SCC No. 495/2025	IPC 323, 427	05/02/25	Summons
12			SCC No 229/2022	IPC 188,269,270	21/03/22	Summons
13	Yeola, Dist. Nashik	Joint Civil Judge, J.D. & J.M.F.C., Yeola	RCC 118/2017	IPC 418, 420, 463, 464, 465, 468, 471, 120B, 34	23/05/17	Evidence Part Heard
14	Malegaon, Dist. Nashik	2nd Joint CJSD & Addl. C.J.M., Malegaon	S.C.C No. 1943/2023	500, 501 of IPC	07/10/23	Stayed by District Court Malegaon Cri. Rev. No. 16/2024
15			Criminal MA 394/2022	11/s/153, 153 (a) (b) 295 (a), 298 of IPC 156 (3)	24/02/22	Argument on Exh 1
16	Niphad, Dist. Nashik	Jt. CJJD & JMFC, Niphad	S.C.C No. 1015/2019	B. P. Act, 37(1) (3), 135, IPC 188	07/09/19	Evidence
17			S.C.C. No. 2568/2021	IPC 341, 143, 188, 269, 270	18/09/21	Accused to appear
18	Sinnar Dist. Nashik	Jt. CJJD & JMFC, Sinnar	R.C.C. No. 244/2016	IPC 143, 147, 149, 451, 323, 504, 506	10/10/16	Charge

3. Pune						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Pune	District Judge – 8 & Addl. Sessions Judge, Pune	MCOCA 2/2003	Bombay Stamp Act, 63A, 63B	2003	Evidence Part Heard
2			MPID (Spl. Case) 317/2020	IPC 420, 406, 408, 409, 468, 34	2020	Unready
3			Other Sessions 154/2022	353, 342, 143, 147, 149, 186, 188, 269, 504, 427 of IPC Sec. 3 of Prevention Public Property Damage Act, Sec 51 Emergency Management Act, Sec. 37(1) r/w 135 of M.P.Act	2022	Charge
4			Sessions Case 283/2022	307, 325, 323, 504, 34 of IPC	2022	Evidence
5		10th Jt. CJJD & JMFC, Court No.9, Pune	SCC 417017/2014	188 of IPC	2014	NBW Ready
6			RCC 1726/2011	IPC 143, 146, 147, 148, 149, 323, 506, 427	2011	Unready
7			RCC 1771/2011	IPC 143, 146, 147, 148, 149, 323, 506, 427	2011	Unready
8			RCC 785/2014	420, 466, 467, 468, 471, 34, 120(B), 171(g), 177, 181, 477(a)of IPC	2014	Evidence Part Heard
9			RCC 5030/2009	326, 354, 452, 427, 109, 143, 147, 149 of IPC	2009	Stayed by Hon'ble High Court W.P. No. 4376/2013 & W.P. No.3260/2014
10			RCC 1395/2015	143, 145, 147, 149, 151, 152, 353, 332, 336, 435, 427 of IPC	2015	Unready
11			SCC No. 73377/2024	499 & 500 of IPC	2024	Unready
12	Khed, Dist. Pune	Dist. Judge-1 & Addl. Sess. Judge, Khed, Pune	Session 76/2014	307, 324, 337 of IPC	2010	N.B.W. Unready
13		4th Jt. CJJD & JMFC, Khed Rajgurunagar, Pune	RCC 231/2020	IPC 143, 147, 149, 341, 188	2020	Unready
14			RCC 254/2021	Section 307, 326, 333, 332, 324, 435, 436, 353, 323, 341, 427, 143, 144, 145, 147, 148, 149, 12B of IPC, Section 8B of Control of National Highways (Land and Traffic) Act and 26 of National Green Tribunal Act	2021	Unready

15	Pimpri	CJJD & JMFC, Pimpri Chinchwad, Pune	SCC 3198/2009	188 of IPC	2009	Unready
16	Vadgaon Maval, Dist. Pune	5th Jt. CJJD & JMFC, Vadgaon Maval, Pune	Cri. M.A. 565/2021	Cr.P.C. 200, 191, 199	2021	Argument
17			Cri. M.A. 566/2021	Cr. P.C. 200, 191, 199	2021	Argument
18			Cri. M.A. 838/2021	Cr. P.C. 200, 191, 199	2021	Unready
19	Ghodnadi, Dist. Pune	3rd Jt. CJJD & JMFC, Ghodnadi, Pune	STC 75/2010	143, 341, 188 of IPC	2010	Unready
20			SCC 547/2018	143, 341 IPC	2018	Awaiting Summons
21	Indapur, Dist. Pune	CJJD & JMFC, Indapur, Dist. Pune.	RCC 362/2013	143, 341, 427 of IPC	2013	Statement u/s 313 of Cr.P.C.
22			RCC 253/2013	341, 143, 504 of IPC	2013	Statement u/s 313 of Cr.P.C.
23			RCC 91/2013	143, 341, 323 of IPC	2013	NBW
24			RCC 328/2013	143, 149, 341 of IPC	2013	Statement u/s 313 of Cr.P.C.
25			RCC 229/2013	143, 149, 341 of IPC	2013	Evidence Part Heard
26			RCC 188/2013	143, 147, 341 of IPC	2013	NBW
27			RCC 183/2015	143, 149, 341 of IPC	2015	Statement u/s 313 of Cr.P.C.
28			RCC 87/2013	143, 149, 341, 153, 427	2013	Proclamation
29	Baramati, Dist. Pune	2nd Jt. CJJD & JMFC, Baramati, Pune	SCC 914/2014	171 (C) & 171(F) of IPC	2014	Unready
30			RCC 288/2017	IPC 467, 468, 417, 419, 420, 424, 354(B)(C), 477(A), 34	2017	Evidence before Charge
31	Saswad, Dist. Pune	2nd Jt. CJJD & JMFC., Saswad, Pune	RCC 250/2021	Sec. 353, 447, 332, 188, 143, 147 of I.P.C. and 37(1) (3),135 of Maharashtra Police Act	2021	Awaiting Summons
32			RCC 126/2008	9, 39, 40, 50, 51, 52 of Wild Life Protection Act	2008	Say / Hearing on Exh.___ Ready

4. Raigad-Alibag						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Raigad – Alibag	District Judge-3 & Addl. Sessions Judge, Raigad-Alibag	Session Case No.40/2023	Under Section 353 of Indian Penal Code	2023	Hearing before charge
2		Chief Judicial Magistrate, Raigad-Alibag	S.C.C. 796/2019	Under Section 143, 147, 149, 323, 504, 506 of Indian Penal Code and Under Section 37(1)(3), 135, 120 of Bombay Police Act	2019	Statement of Cr. P.C. 313
3			S. C. C. 797/2019	Under Section 188, 186 of Indian Penal Code	2019	Statement of Cr. P.C. 313
4			R. C. C. 81/2020	Under Section 143, 147, 148, 323, 324, 354, 504, 506(2), 509 of Indian Penal Code	2010	Appearance of accused No. 8
5			R. C. C. 82/2020	Under Section 325, 324, 323, 504, 506(2), 34 of Indian Penal Code	2011	Evidence Part Heard
6			R. C. C. 83/2020	Under Section 15, 19 of Environment Act	2015	Evidence before Charge
7			S. C. C. 1396/2022	Under Section 269, 270 of Indian Penal Code and Under Section 37 (1) and 135 of Bombay Police Act	2022	Evidence Part Heard
8			S. C. C. 1397/2022	Under Section 269, 270 of Indian Penal Code	2022	Evidence Part Heard
9			Cri. M.A. 1666/2024 Registered as S.C.C. 07/2025	U/s 222, 223, 227 of Bhartiya Nagarik Suraksha Sanhita 2023 for the offence Pun U/s 356 of Bhartiya Nyay Sanhita 2023	2024	Argument of the complainant on the point of Maintainability

5. Ratnagiri						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Ratnagiri	Jt. CJJD & J.M.F.C. Ratnagiri	S.C.C. 148/22	U/S. 269, 34 of I.P.C. & U/s. 37(1)(3)/135 of Maharashtra Police Act	2022	Awating Warrant Next Date 19/04/2025
2			S.C.C. 997/2024	U/S. 189(2) (3) of Bharatiya Nyaya Sanhita and Nyaya Sanhita, U/s 379(1)/135 of Maharashtra Police Act	2024	Awaiting Summons Next Date 21/04/2025
3	Khed	District Judge – 1, Khed	Spl.Case 11/2023	U/s. 420, 166,167, 188, 467, 218, 471, 120b, 177, 182, 268, 468, 34 of I.P.C. & 12, 13, 14 of Corruption Act.	2023	Order on Exhibit ready Next date 01/04/2025
4		Jt.CJJD & JMFC, Khed	R.C.C. 100/19	U/s. 143, 147, 149, 268, 290 of I.P.C. Maharashtra Police Act 135	2019	Evidence Part heard Next date 02/04/2025
5			R.C.C. 81/19	U/s. 143, 149, 188, 268 of I.P.C. Maha Police Act 37(1)(3), 135 and 112/117	2019	Evidence Part heard Next date 02/04/2025
6			S.C.C. 384/19	U/s. 143, 147, 149, 323, 504, 506, 188, 324, 186 of I.P.C. & Maharashtra Police Act 37(1), 93	2019	Evidence Part heard Next date 19/04/2025
7			S.C.C. 311/23	U/s. 143, 149, 188, 268 of I.P.C. & Maha Police Act 37(1)(3), 135, 112/117	2023	Evidence Part heard Next date 02/04/2025
8			S.C.C. 535/23	U/s. 143, 149, 188 of I.P.C. & U/s. 112/117 of Maha Police Act U/s. 11(k) of Prevention of Cruelty to Animal Act	2023	Evidence Part heard Next date 02/04/2025
9			S.C.C. 241/24	U/s 143, 144, 323, 352, 506 of I.P.C	2024	Hearing Next date 02/04/2025

10	Chiplun	CJJD & JMFC, Chiplun.	R.C.C. 73/16	U/s 363, 365, 368, 452, 201, 143, 147, 148, 149, 323, 324, 341, 342, 504, 506 Of IPC	2016	Awaiting R & P Next date 13/05/2025
11			S.C.C. 516/14	u/s.143, 186, 341 of IPC & u/s.146,174 (A) of Railway Act	2014	Final Argument Next date 29/04/2025
12	Dapoli	CJJD & J.M.F.C. Dapoli	R.C.C. 12/22	U/s.190 of Cr.P.C.1973 & Appl. u/s.19 & 15 r/w sec.7 of Environment. Protection Act 1986	2022	Awaiting R & P From Hon'ble Addl. District and Sessions Judge, Khed, Criminal Revision Application No.03/2023 Next date 13/05/2025
13			R.C.C. 01/23	A complaint u.s. 15 & 16 of the Environment (Protection) Act, 1986 Sec. 25,26, r/w 44,45-A of the Water Act 1974.	2023	Absence of Complainant and advocate for complainant. Pending for argument on section 19 of Environment Protection Act Next Date 15/04/2025
14			R.C.C. 50/23	Maharashtra Regional and Town Planning Act, 1966 Section 52(2), 53,& IPC 34	2023	Charge to be taken of Accused No. 1 and 2 Next Date 15/04/2025

6. Sangli						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Sangli	Chief Judicial Magistrate, Sangli	Regular Criminal Case Number 294/2009	353, 332, 333, 435, 336, 337, 341, 143, 147, 148, 149, 117, 188, 427 of Indian Penal Code 37 (1) (3) / 135 of Bombay Prohibition Act	2008	Non Bailable Warrant to accused
2			Regular Criminal Case Number 516/2023	406, 409, 420, 461, 468, 34 of Indian Penal Code	2023	Awaiting Non Bailable Warrant
3			Regular Criminal Case No 211/2017	143,147,148,149,324, 504,506,427,of IPC, Arms Act 4(25),27, Bombay Police Act 135.	2017	Awaiting Standing Non Bailable Warrant
4	Islampur	Joint Civil Judge Junior Division, Islampur	Summary Criminal Case Number 1081/2022	341, 143 of Indian Penal Code	2022	Awaiting Summons
5		2nd Joint Civil Judge Junior Division, Islampur	Summary Criminal Case Number 561/2024	143, 147 of Indian Penal Code 135 of Bombay Prohibition Act	2024	Awaiting Summons
6	Jath	Civil Judge Junior Division, Jath	Regular Criminal Case Number 58/2012	418, 420, 465, 467, 468, 471, 34	2012	Evidence Part Heard

7. Satara						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Satara	District Judge-1 & Addl. Sessions Judge, Satara	Spl. Case Atrocity Case No. 140/2022	SC/ST- 3(1)(f), 3 (1)(g), 3(1)(q), 3(2)(5a), 6, 419, 420, 423, 426, 465, 467, 468, 471, 472, 474, 193, 199, 200, 205, 209 of IPC	2022	Charge
2	Satara	Jt. Civil Judge Jr. Dn. & JMFC., Satara	R.C.C. 57/2015	u/s. 109, 337, 34 of IPC	2015	NBW is pending against the accused No. 2
3			R.C.C. No. 08/2018	u/s. 307 of IPC	2018	NBW is pending against the Some accused
4	Vaduj, Dist-Satara	District Judge-1 & Addl. Sessions Judge, Vaduj	Session Case No. 26/2017	U/s. 143, 147, 148, 149, 332, 333, 326, 337,353, 204, 506, 427, 188 of IPC, u/s. 3, 4 of Public Property Defacement Act, u/s. 4, 25, 30 of Arms Act & u/s. 37, 1, 3, 165 of Bombay Police Act	2017	Accused is absent, hence issue NBW against him and pending for framing charge
5			Session Case No. 40/2021	U/s. 143, 147, 148, 149, 332, 333, 326, 337,353, 204, 506, 427, 188 of IPC, u/s. 3, 4 of Public Property Defacement Act, u/s. 4, 25, 30 of Arms Act & u/s. 37, 1, 3, 165 of Bombay Police Act	2021	Order on Exhibit

8. Sindhudurg-Oros						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Dist. - Sindhudurg Tal. - Kudal	Dist. Judge-1 & Addl. Sessions Judge, Sindhudurg-Oros (Designated Court)	Sessions Case No. 10/20	U/s 143, 147, 353, 332, 341, 504, 506, 8/149 of IPC	2017	Hearing P.W.8
2			Sessions Case No. 13/21	U/s 143, 147, 148, 149, 323, 324, 353, 332, 342, 504, 506, 109, 120 (B) 149 of IPC & Sec 3 of Prevention of Damage to Public Property Act 1984	2019	Formal Hearing
3			Sessions Case No. 11/23	U/s 307, 201, 120B, 34 of IPC	2023	Awaiting Muddemal
4	Dist. - Sindhudurg Tal. - Kudal	Civil Judge (J.D.) & J.M.F.C., Kudal (Designated Court since 17/06/2023)	S.C.C. No. 371/23	U/s 141, 143,149, 188, 269, 270 of IPC	2022	Hearing P.W.3
5			S.C.C. No. 372/23	U/s 188, 269, 270 of IPC U/s.51(b) of Disaster Management Act,	2022	Hearing P.W.1
6			S.C.C. No. 373/23	U/s 143, 149, 341, 188, 269, 270 of IPC	2022	Plea
7			S.C.C. No. 374/23	U/s 188, 269, 270 of IPC U/s.51(b) of Disaster Management Act,	2022	Hearing P.W.3
8			S.C.C. No. 375/23	U/s 135 of Maharashtra Police Act,	2023	Filing Surety
9			S.C.C. No. 376/23	U/s 37(1) (B), 37(3), 135 of Maharashtra Police Act,	2023	Filing Surety
10			R.C.C. No. 113/23	U/s 153, 505(1)(c), 500, 504 of IPC	2023	Hearing P.W. 1
11	Dist. - Sindhudurg Tal. - Kankavali	Civil Judge (J.D.) & J.M.F.C., Kankavali (Since 06/06/2022) (Designated Court)	S.C.C. No. 61/22	U/s. 143, 188 of IPC & U/s 37(1)(3, 135 of Maha. Police Act)	2022	Plea
12			S.C.C. No. 40/22	U/s 188, 143 of IPC & U/s 135 of Mah. Police Act	2022	Statement U/s. 313 of Cr.P.C. of accused
13			S.C.C. No.215/23	U/s 143,285 of IPC & u/s.135 of Mah.Police Act	2023	Plea
14			R.C.C. No. 425/23	U/s 143, 188 of IPC	2023	Awaiting Summons of accused No.1

9. Solapur						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Solapur District / Solapur Head quarter	District Judge-1 & ASJ, Solapur	S.C. No. 315/2014	395, 387, 363, 364, 368, 323, 504, 506 and Arm Act 3/25	2014	Hearing
2			S.C. No. 151/2024 (old Case R.C.C. No. 853/2024 S.T.C. No. 6343/2007)	143 147 149 353 186 268 285 290 291 of IPC & B.P. Act 131, 135	2007	Hearing
3		Chief Judicial Magistrate, Solapur	RCC No. 320/2017	U/s 408, 409, 419, 420, 468, 34 of IPC	2017	High Court Stayed (Defer) (Filing of Say on Exh_Unready)
4			RCC No. 190/2021	U/s 420, 465, 466, 467, 468, 471, 120b, 34 of IPC	2021	Argument on Exhibit_Ready
5			RCC No. 893/2022 (old case RCC No. 383/2019)	IPC 409, 420, 464, 465, 34	2019	Awaiting R & P
6	Solapur District / Taluka Mohol	Civil Judge Jr. Division & JMFC, Mohol - " -	R.C.C. No. 30/2020	U/s 420 467 468 471 IPC & Bombay Prohibition Act	2020	B.W. of other accused/Unready
7			S.T.C. No. 493/2018	u/s 138 of Negotiable Instrument Act	2018	N.B.W. of accused No.8
8			S.T.C. No. 1272/2023	u/s 138 of Negotiable Instrument Act	2023	Awaiting summons of accused No.1 & 2
9			Criminal M.A. 289/2022	IPC 420, 464, 465, 468, 471, 34 (Private)	2022	Statement u/s. 200 of Cr.P.C.
10	Solapur District / Taluka Madha	Jt.Civil Judge Jr. Division & JMFC, Madha.	S.C.C. No. 1213/2021	IPC 341, 188, 143, 147, 149 & Bombay Police Act 134	2021	Awaiting Summons for accused
11	Solapur District/Taluka Barshi	Jt. Civil Judge Sr. Division & ACJM, Barshi.	S.T.C. 810/2022	IPC 341, 34 & Mumbai Police Act 135	2022	Hearing
12	Solapur District / Taluka Pandharpur	District Judge-1 & ASJ, Pandharpur	S.C. 78/2022 (old RCC No. 203/2015)	U/s 353, 341, 342, 323, 504, 506 of IPC	2015	R/Notice
13	Solapur District / Taluka Pandharpur	2nd Jt. Civil Judge Sr. Division & A.C.J.M., Pandharpur.	RCC No. 201/2015	U/s 409,420,417,418,34 IPC	2015	Stayed by High Court Cri. Writ Pet. No. 3776/2019 against accused no.17 & other accused for receipt of summons
14			STC No. 1049/2016	u/s 138 of Negotiable Instrument Act	2016	Stayed by High Court Cri. Appl. No. 140/2020 against accused no.3 &4.
15			S.T.C. 594/2022	U/s . 143, 269, 188, IPC 51B Disaster Management Act, 37 (3), 135, B.P. Act, 2, 3, Epidemic Diseases Act	2022	Awaiting Summons
16			S.T.C. 1159/2022	U/s . 269, 188, IPC 2, 3, Epidemic Diseases Act	2022	Awaiting Summons
17			R.C.C. No. 242/2018	U/s. 379, 420, 465, 467, 468, 471, 34 Environmental Act 15	2018	Awaiting Summons

18	Solapur District / Taluka Sangola	Civil Judge Jr. Division & JMFC, Sangola	STC No. 996/2019	188 of IPC	2019	Part-Heard (Seven witnesses examined)
19			S.T.C. No. 192/2021	IPC 188, 269, 270 Epidemic Diseases Act, 2, 3, 4 Disaster Management Act 51 B Maharashtra Police Act 37(3)/135	2021	Awaiting summons report of accused
20			S.T.C. No. 798/2021	IPC 188, 270 Maharashtra. Police Act 37(3)/135	2021	Awaiting summons report of accused
21			R.C.C. No. 191/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Awaiting summons report of accused
22			R.C.C. No. 192/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Awaiting summons report of accused
23			R.C.C. No. 193/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Awaiting Summons report of accused
24			R.C.C. No. 194/2015	U/s. 14(1A), 14 (1B), 14(A) of Employees Provident Funds and Miscellaneous Provisions Act	2015	Awaiting summons report of accused
25			S.C.C. No. 344/2021	U/s. 188, 270 of IPC	2021	Awaiting report of summons issued to accused
26	Solapur District / Taluka Malshiras	Adhoc District Judge – 1 & ASJ, Malshiras	Sessions Cases No. 16/2023 (Old No. RCC No. 291/2020)	307, 452, 323, 504, 506, 427, 143, 149 of IPC & 135 of Maharashtra Police Act	2020	Charge
27			S.C. 17/2023 (Old No. RCC No. 156/2020)	307, 323 506 143 147 to 149 of IPC & 135 of Maharashtra Police Act 135	2020	Charge
28	Solapur District / Taluka Karmala	Jt. Civil Judge Jr. Division & JMFC, Karmala	S.C.C. 03/2015	IPC 143, 171B, Bombay Police Act – 37 (1.3)	2015	Stayed by Hon'ble High Court Criminal R.A. 685/2018 Dated – 29.01.2021
29			R.C.C. No. 86/2019	326 134 324 323 504 506 143 147 148 149 120(B) of IPC & 135 of BP Act,5 25 Arms Act	2019	Stayed by Hon'ble High Court Criminal R.A. 434/2022 Dated – 12.12.2022
30	Solapur District / Taluka Akkalkot	Jt. Civil Judge Jr. Division & JMFC, Akkalkot	SSC No. 1046/2016	Representation of the People Act Section 129, 134	2016	NBW Unready

10. Thane						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Kalyan	District Judge-1 & Addl. Sessions Judge, Kalyan.	S.C. No.178/24	307, 120b, 143, 147, 148, 149, 109, 504	10-05-2024	Production of accused
2			S.C. No. 217/2022	332 IPC	06/06/2022	Charge
3			Spl. ACB 02/2006	Sec. 7 ACB	04/02/2006	N.B.W.
4			Spl. ACB 03/2006	Sec. 7 ACB	06/02/2006	N.B.W.
5	Bhiwandi	District Judge-2 & Addl. Sessions Judge, Bhiwandi.	S.C. No.775/23	IPC 395,397,427	08-03-2016	Evidence
6	Vasai	District Judge-1 & Addl. S. Judge, Vasai.	S.C. No.177/23	353, 325 of I.P.C.	02-12-2023	Appearance
7			S.C. No.176/23	143, 353, 323, 504, 333	02-12-2023	Appearance
8	Palghar	District Judge-2 & Addl. Sessions Judge, Palghar.	S. C. No. 51/2016	IPC 143, 144, 147, 149, 336, 380, 384, 395, 430, 436, 447, 452, 353, 332, 120B	20-10-2016	Evidence Part Hard
9	Thane	5th Jt. C.J.J.D. & J.M.F.C., Thane	Cri. M.A.1038/22	U/S. 500 IPC	18-05-2022	Verification
10			SCC 4321/18	143, 147, 149, 341, 447, 504, 506, 427, 37(1) 135 BP	05/10/2018	Hearing
11			SCC 18916/22	'188, 269, 34	02/12/2022	Plea
12			Cri. M.A.2856/23	323, 352, 353, 504, 506, r/w.34 of IPC 120B	13-10-2023	Argument
13			RCC 942/2022	354(A), 506, I.P.C.	21-02-2022	Evidence before Charge
14			SCC 31827/2024 (Old Case No. SCC 28006/2019)	188, 37(3), 135	31/07/2019	Appearance
15			RCC 2238/2020	365, 143, 144, 147, 148, 149, 324, 506(2) IPC	07/12/2020	Hearing
16	Bhiwandi	3rd Jt.C.J.J.D.& J.M.F.C., Bhiwandi	Pvt. SCC 2425/14	500	11/07/2014	Evidence Part Heard

17	Kalyan	Jt. C.J.J.D. & J.M.F.C., Kalyan	S.C.C.1423/15	IPC 160	26-03-2015	313 Statment
18			S.C.C.2617/09	IPC 171(G), 500, 501	14-09-2009	Summons
19	Ulhasnagar	C.J.J.D .& J.M.F.C., Ulhasnagar	RCC 796/17	420, 408,467, 468, 471, 120(B),34	07/07/2017	Stayed
20			S.C.C.282/22	37(3),135, MPA	24-01-2022	Evidence
21			SCC 2596/2022	188, 269,37(3), 135	24-06-2022	Charge
22			SCC 757/2018	172, 173, 323, 499, 503, 34	16-02-2018	Argument on Exhibit
23	Vasai	The 4th Jt. C.J.J.D. & J.M.F.C., Vasai	RCC 418/11	324, 143, 147, 148, 149, 37(1)(3) 135	18-06-2011	Charge
24			SCC 3234/08	IPC 143, 147, 148, 504, 506	26-08-2008	APP to Say / order 192, Charge
25			SCC 1701/16	IPC 143, 149,506, 427	16-06-2016	Say – 34 Plea/Particulars
26			RCC 267/13	143, 146, 147, 149, 323, 353, 37(1) 135	25-03-2013	Charge
27			SCC 2961/19	341,143,323, IPC 37(1), 135 BP	20-09-2019	Hearing
28			SCC 2963/19	188 IPC	20-09-2019	Hearing
29			RCC 120/94	IPC 147, 148, 149, 452, 323, 506(2) 25(1) (A)	28-05-1993	Charge
30			SCC.3899/17	143, 341 of I.P.C. & Sec. 135 of the Bombay Police Act.	23-11-2017	Appearance 3, 4, 7, 8, 9, 11, 12, 15, 16, 19, 20 B.W.
31			SCC 1776/97	IPC 171(b)(e), 123 (7)	21-06-1997	Plea/ Particulars
32	Virar Railway	J.M.F.C.,Virar (Railway)	RCC 1400035/2015	332, 323	20-02-2015	N.B.W. Unready
33	Shahapur	Jt. C.J.J.D. & J.M.F.C,. Shahapur.	SCC 63/18	Mumbai Police Act 135	25/01/18	Awaiting Summons
34			SCC 371/16	IPC 143,147,149,341, 188	22/08/15	Awaiting Summons
35			P.W.D.V.A. 08/2021	P.W.D.V. Act.3,17,18,19,20,22, 23	08/06/21	Evidence part Heard

11. City Civil and Sessions Court, Gr. Bombay						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	City Civil & Sessions Court Gr. Bombay	MP/MLA Special Court (Court Room No.54)	Spl Case No. 108/15	406,409,420,465,467, 468,471,201,384,120 (b),109,34 IPC r/w. 7,8,13(1)(c) (d), 13 (2) PC Act	17.11.2015	Stayed
2			PMLA Spl. Case 4/17	Sec. 3 r/w/. Sec.4 of PMLA ACT 2002	24.02.2017	Hearing before charge
3			ACB Spl. No. 18/16	13(1) (c), 13(1)(d) r/w. 13(2) of ACB Act .1988 r/w.420,409,465,468, 471,474, 477 (A), 201, 120(b),109, 34 IPC	25.04.2016	Hearing
4			PMLA Spl No. 2/16 @	Sec. 3 r/w. Sec.4 of PMLA ACT 2002	07.04.2016	Hearing
5			PMLA Spl. No. 3/18	Sec. 3 r/w. Sec.4 of PMLA ACT 2002	06.04.2018	Hearing
6			S.C. 256/21	353,332,341,143,147, 149,188,269,427,504, of IPC r/w 37, 135 M.P. Act. r/w 3,4 Epidemic Prevention r/w 3,4 Prohibition of Damage to the Public Property Act,	05.03.2021	Evidence Part Heard
7			Spl Case No. 52/2021	406,409,420,465,467, 468,471,384,201, 120(b),109,34 of IPC r/w 7,8,13(1)(c), (d)Prevention of Corruption Act	14.01.2021	Stayed
8			Spl Case No. 485/2021	44, 45 rw 3, 4 r/w 70 of Prevention of Money Laundering Act	29.03.2021	Appearance and Hearing
9			Spl Case No. 1071/2021	3,4 of Prevention of Money Laundering Act	12.08.2021	Hearing
10			Spl Case No. 1108/2021	3, 4 r/w 70 punishable under section 44,45 of Prevention of Money Laundering Act	03.09.2021	Hearing on Discharge Application

11	City Civil & Sessions Court Gr. Bombay	MP/MLA Special Court (Court Room No.54)	Spl Case 1089/21	45, 2nd proviso of PMLA, 2002 against the above named accused persons for commission of offence of Money Laundering, defined under Section 3 and punishable under Section 4 of the Prevention of Money Laundering Act, 2002	23.08.2021	Appearance
12			Spl. Case 87/2022	13(1)(c), 13(1)(d), 13(2) of Prevention of Corruption Act, Sec. 409, 418, 420, 467, 468, 471, 120(B) r/w 34 of IPC	11.09.2017 and 31.01.2022	Stayed
13			Spl Case 234/22	409, 420, 120(b), 109, 34, 13(1),(c), 13(2)	08.03.2022	Stayed
14			Spl. Case 318/22	409, 418, 420, 120(b), 467, 468, 471, 34 of I.P.C.	16.11.2017 And 28.03.2022	Stayed
15			ACB Spl. Case 52/17	U.Sec 8 Prevention of Corruption Act 1988 r/w Sec. 214,386,342 r/w 34 of IPC	01.07.2017	Evidence Part Heard
16			SCST Spl. Case 13/17	141,143,147,149,324, 323,363,365,341,342, 504,506 (2), 354,452, 3(10) r/w 34 of I.P.C.	05.10.2017	Evidence Part Heard
17			Spl. Case 460/22	Prevention of Money Laundering Act, 3, 4 rw 70, 44, 45	21.04.2022	Hearing
18			Sessions Case 812/22	353,504,506 of IPC	21.09.2022	Evidence
19			Sessions case 841/22	353 and 34 of IPC	01.10.2022	Charge
20			Spl. Case 356/22	Preventing Money Laundering Act,3,4	17.09.2022	Appearance
21			Spl. Case 1497/22	Preventing Money Laundering Act,3,4 rw 70,44,45	20.12.2022	Hearing

22	City Civil & Sessions Court Gr. Bombay	MP/MLA Special Court (Court Room No.54)	Spl.Case 107/23	409, 418, 420, 120(b), 467, 468, 471, r/w 34 of I.P.C., 13 (1) (c), 13 (1) (d), 13 (2) of Prevention of Corruption Act.	05.11.2020 And 30.01.2023	Stayed
23			Spl. Case 108/23	409,418,420,120(b), r/w 34 of I.P.C.	24.11.2016 And 30.01.2023	Stayed
24			Spl. Case CBI 568/22	120 B IPC r/w 384 of IPC and 7 of PC Act, 1988 (As amended in 2018 as substantive offences thereof)	02.06.2022	Appearance
25			Sessions Case 771/23	141, 142, 143, 144, 145, 146, 147, 149, 151, 152, 153, 341, 353, 427 of IPC r/w 37 M.P. Act	19.07.2001 And 25.08.2023	Appearance
26			Spl. Case 472/23	Prevention of Money Laundering Act 44, 45, 3, 4 of PMLA Act,2002 rw 70	29.08.2023	Hearing on Exhibit
27			S.C. 820/2022	143, 144, 145, 146, 147, 341, 427, 332, 353 of IPC, 37(3) with 135 M.P.Act	26.09.2022	Evidence Part Heard
28			S.C. 898/2019	141, 142, 143, 146, 147, 149, 353, 342, 427, r/w. 3, 7 of IPC	18.06.2019	Evidence
29			Spl Case No. 2604/2024	406, 409, 465, 467, 468, 471, 709, 120B, 34, 411, of IPC and 13 (1) (c) (D), 13(2) of Prevention of Corruption Act.	23/12/2024	Appearance
30			S.C. 1030/2024	417, 420, 467, 468,471, 120, (B), 34 of IPC	20/12/2024	Appearance
31			MPID (Spl. Case) 638/2025	409,417,420,463,465, 467,468,471,472,477, 201,120b,34,3,rw 147	28/03/2025	Appearance

12. Chief Judicial Magistrate, Mumbai						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Chief Judicial Magistrate, Mumbai	Judicial Magistrate (First Class) 25th Court, Mazgaon, Mumbai (Special Court Dealt With M.P. / MLAs Cases SPECIAL COURT	59/SW/2018 (Old C.C.No. 11/SW/2008)	153, 153A, 336, 441, 499, 500, 504, 505(c), 506(2) of IPC	2008	Stayed by Hon'ble Sessions Court Cri.Rev.Appl. No.1265/23 Dtd.08/01/24
2			11222/PS/2018 (old C.C. No. 1234/PS/2004)	353, 186, 189, 504, 506, 34 IPC	2004	Hearing
3			794/PW/2021 (Old No. 431/PW/2015)	420, 468, 471, 34 IPC	2015	Not Heard
4			7684/SS/2021	499, 500 IPC	2021	Hearing
5			2223/PS/2022	141, 143, 145, 188, 269 of IPC r/w. 37(3),135 M.P. Act r/w. 51 (B) National Disaster Management Act	2022	Part Heard
6			2870/PS/2022	143, 145, 147, 149, 188, 269 of IPC r/w. 37(3),135 of M.P. Act	2022	Part Heard
7			3887/PS/2022 (Old C.C. No. 90/PS/2017)	37 (3), 135 of M.P. Act	2017	Hearing
8			02/SS/2023	500,501 of IPC	2023	Part Heard
9			102/SS/2023	500 of IPC	2023	Not Heard
10			1003/PS/2024	U/s. 188 of IPC r/w.37 (1) (3), 135 M.P. Act	2024	Not Heard
11			31/SW/2024 (Old. C.C.No. 29/SW/2016)	U/s.120-B, 211, 306, 500, 504, 506, 511 of IPC	2016	Not Heard
12			648/SS/2024 (Old C. C. No. 77/SS/2023)	500 of IPC	2023	Not Heard
13			649/SS/2024 (Old C. C. No. 207/SS/2023)	499, 500 R/w 34 IPC	2023	Not Heard
14			913/PW/2024	188 of IPC r/w. 33(N), 37(E) M.P. Act	2024	Not Heard
15			8108/SS/2021	499, 500 of IPC	2021	Hearing

16	Chief Judicial Magistrate, Mumbai	Judicial Magistrate (First Class) 40th Court, Girgaon, Mumbai DESIGNATED COURT	6200/SS/2021 (Old C.C. No. 11583/SS/2019 & 3177/SS/2020)	U/Sec. 500 of IPC	2018	Stayed by Hon'ble High Court, Bombay Cri. Writ Petition No. 4391/2021 Dated 22/11/2021
17			6201/SS/2021 (Old C.C. No. 625/SS/2018 & 3176/SS/20)	U/Sec. 500 of IPC	2014	Case adjourned for recording statement U/s. 313 of Cr.P.C.
18			82/M/1998	193, 199, 200, 201, 202, 403, 406, 407 IPC	1998	Adjourned for summons report
19			83/M/1998 (33/DV/2017)	109, 166, 217, 403, 406, 409, 120 (B) of IPC	1998	For order
20			603/MISC/2024 (Old No. 1413/Misc/19)	420, 34 of IPC	2019	Case adjourned for investigation report
21			1120/PS/2024	143, 145, 149, 188 of IPC r/w. 37(3), 135 of MP Act	2024	Case adjourned for final argument
22			55/SW/2024	175(3) Bharatiya Nagarik Suraksha Sanhita, 196(1) (a), 197(1) (a), 299, 302, 353 (2), Bharatiya Nyaya Sanhita	2024	For Charge
23			465/PW/2024 (Old C.C. No. 31/PW/2022)	406, 420, 506(2), 409, 120b, Indian Penal Code	2024	Not Heard
24			466/PW/2024 (Old C.C. No. 56/PW/2022)	199, 200, 406, 417, 420, 465, 468, 471, 120B Indian Penal Code	2024	Not Heard
25			1876/PS/2024	143, 145, 341, 188 IPC	2024	Bailbale warrant report pending
26			1877/PS/2024	143, 145 IPC r/w 37(3), 135 MP Act	2024	

27	Chief Judicial Magistrate, Mumbai	Addl. Chief Judicial Magistrate, 9th Court, Bandra, Mumbai DESIGNATED COURT	5289/PS/2023 (Old C.C. No. 554/PS/2020)	294(b) of IPC	2020	For Argument
28			310/SS/2023 (Old C. C. No. 315/SS/2020)	U/s.499, 500 of IPC	2020	For appearance of accused
29			311/SS/2023 (Old C.C. No. 624/SS/2018)	U/sec. 500 of I.P.C.	2017	Hearing
30			129/SW/2023 (Old C.C. No. 555/SW/2021)	354(d), 499, 500, 509 of IPC	2021	For appearance of accused
31			130/SW/2023 (Old C.C. No. 94/SW/2013)	U/s. 107, 143, 149, 153A, 499, 500, 501, 34 of IPC	2013	
32			2068/PW/2023 (Old C.C. No. 283/PW/2010)	U/s. 341, 143, 145, 147, 149, 188 IPC r/w.135 M. P. Act	2010	For appearance of accused
33			2175/PW/2023 (Old C.C. No. 1863/PW/2015)	U/s. 500, 505, 506 IPC	2015	For appearance of accused
34			2176/PW/2023 (Old C. C. No. 2973/PW/2015)	U/s. 145, 149, 341 IPC r/w. 37(1)(a), 135 M. P. Act	2015	Adjourned for evidence
35			45/SS/2024 (Old C. C. No. 4264/SS/2019)	174(A) Railway Act	2019	Adjourned for evidence
36			1691/MISC/2024	U/s.51 (B) राष्ट्रीय आपत्ती व्यवस्थापन कायदा २००५, साथीचे रोगप्रतिबंधक कायदा १८९७ r/w 37(1) 135 MP Act	2024	Delay Condonation Application is rejected on 10/03/2025.
37			1692/MISC/2024	188 IPC r/w 37 (1) 135 MP Act	2024	
38			166/SW/2024 (Old C.C. No.1955/Misc/2024)	505 (2) r/w 34 and 120 IPC	2024	For appearance of accused

1. North Goa						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	North Goa	Principal District and Sessions Judge	SPCC 8/2001	U/s 409, 420, 465, 468, 471, r/w 120-B IPC, U/s 13(1)(d)(i) and 13(1)(d)(ii) r/w 13(2) of Prevention of Corruption Act	2001	Evidence
2			SCORS 4/2014	U/s 143, 147, 148, 149, 153, 324, 325, 326, 332, 333, 427, 435, 3 Prevention of Damage to Public Property	2014	Evidence
3			SCORS 45/2018	U/s 376, 342, 506 r/w 34 IPC, U/s 4 of POCSO Act and U/s 67-B (C) of IT Act 2000	2018	Evidence
4		District Judge-1 & Addl. Sessions Judge, Mapusa	PMLA/1/2018	U/s 3 of Prevention of Money Laundering Act, 2002.	2018	Report
5			PMLA 1/2019	U/s 3 & 4 Of Prevention of Money Laundering Act, 2002.	2019	Steps
6			Sessions Case (Ors) No. 83/2024	U/s 408, 409, 419, 463, 464, 471, 420, 120B of IPC	2024	Steps
7			SPCC/6/2019	U/s 120B, 201 IPC & u/s 7, 8, 9, 13 of Prevention of Corruption Act.	2019	Arguments
8			Spl.Crim.Case (Corruption) No. 3/2022	U/s 7,13(1)(a) (d),13(2) of Prevention of Corruption Act.	2022	Arguments
9		SCJ & JMFC, 'A' Court, Mapusa	CC/73/S/2016/A	468, 471, 420, 201 r/w 34 IPC	2016	Trial
10			CC/111/S/2012	465, 468, 471 r/w 120-B IPC	2012	Trial
11			CC/532/S/ 2022/A	403, 409, 420 r/w 120 (B) IPC	2022	Trial
12			CC/569/S/ 2022/A	406, 408, 409, 420, 120(B) of IPC	2022	Appearance
13			CC/31/S/2023	406, 408, 409, 420, 120 (b) of IPC	2023	Recording of Evidence
14			CC/272/S/2024	143, 147, 341, 504, 188, 269 r/w 149 IPC	2024	Arguments

2. South Goa						
Sr. No.	**Name of District / Taluka**	**Name of the Court**	**Name of Subject Cases Pending**		**Year of Filing**	**Stage of Proceedings.**
			Case No.	**Sections**		
1	Salcete South Goa	Chief Judicial Magistrate First Class at Margao	CC 209/S/2017	u/s 448, 384, 506(ii) r/w 34 of IPC	21/08/2017	Trial Evidence
2			CC 25/S/2022	U/s 143, 341, 353 r/w 149 of IPC	17.02.2022	Arguments
3			CC 86/S/2022	U/s 407, 465, 468, 471, 472, 420, 201 r/w 120-B of IPC	04.04.2022	Appearance
4			CC 519/NI/2022	U/s 138 N.I. Act	26.12.2022	Trial Evidence
5			CC 55/P/2023	u/s 195 of the Code of Cr.PC	15.03.2023	Appearance
6			AOA/ 771/2024/A	U/s 146, 147 & 174(a)	16.11.2024	Argument
7			7/S/2025/A	U/s 189(2), (3),190,126(2),285, 351(3)351(2)r/w 191(2) of BNS and sections 8B the National Highway Act of India.	07.01.2025	Appearance

3. Daman						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage and details of Proceedings by which stay has been granted
			Case No.	Sections		
1		Civil Judge, Senior Division and Chief Judicial Magistrate Daman	R.C.C. 154/2016	U/s. 143, 147, 149, 186, 188, 353, 504, 506(2) of IPC	2016	Argument on Exhibit
2			R.C.C. 29/2018	U/s. 406, 420, 468, 471, 120B of IPC	2018	Final Argument
3			R.C.C. 31/2020	U/s. 509 of IPC	2020	Evidence
4			R.C.C. 02/2022	U/s. 143, 149, 188, 505, 505(2), 153(A) of IPC	2022	Argument on discharge application
5			S.C.C. 133/2019	U/s. 153 IPC	2019	Evidence
6			S.C.C. 134/2019	U/s. 153 IPC	2019	Evidence
7			S.C.C. 56/2023	U/s. 341, 323, 504, 506 r/w. 34 IPC	2023	Statement u/s 313 of Cr.P.C.
8			R.C.C. 42/2012	U/s. 186, 452, 353, 332, 504 r/w 34 IPC	2012	Defence Evidence
9			S.C.C. 347/2019	U/s. 500, 504 of IPC	2019	Evidence

4. Dadra and Nagar Haveli, Silvassa						
Sr. No.	Name of District / Taluka	Name of the Court	Name of Subject Cases Pending		Year of Filing	Stage of Proceedings.
			Case No.	Sections		
1	Silvassa	Civil Judge (S.D.) and Chief Judicial Magistrate, Silvassa	RCC No.08/2022	505(2) of IPC, 125 of Representation of the People Act	20/01/22	Evidence Part Heard